

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.3637
TO BE ANSWERED ON 16.03.2018

AMENDMENT IN JUVENILE JUSTICE ACT

3637. SHRI CH. MALLA REDDY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government plans to amend the Juvenile Justice (JJ) Act, 2015 to empower the Executive Magistrate, instead of the court, to issue orders under the adoption proceedings;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) to (c): Yes, Madam. The government is considering the feasibility of issuance of adoption order by District Magistrate instead of civil Court. The proposal is yet not finalised.
